

PUBLIC NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
Branch Address: ICICI Home Finance Company Limited, 2nd Floor, Vishwakarma Complex, Plot No 17/18, Behind Yashoda Hospital, Kausambi, Ghaziabad, Uttar Pradesh - 201010
Branch Address: 1st Floor, Jubin Tower, Beside ICICI Bank Ltd, G.T. Road, Panipat - 132103.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Alok Barman (Borrower), Megha (Co-Borrower), WZ 20 A 3rd Floor Gali No 22 Prem Nagar Uttam Nagar Delhi-110059. LHGHZ0001278406.	Flat No. B-2302, Tower B, 23rd Floor, Type-3, Named As "Sunshine Solaris" Plot No. SC-01/D2, Sector 79 Noida- 201301, Admeasuring Area 1635 Sq.Ft. (Carpet Area As Per Rera 95.214 Sq.mtrs.). Bounded By- North: Passage, South: Other Flat, East: Other Flat, West: Other Flat.	18-11-2025 Rs. 57,19,136/-	05-May-2022
2.	Neeraj Gupta (Borrower), Kabita Saha (Co-Borrower), 94- Janta Garden Panday Nagar New Delhi Delhi-110091. NNHDD0001263603.	Flat No. B-2201, Tower B, 22nd Floor, Type-3, Named As "Sunshine Solaris" Plot No. SC-01/D2, Sector 79 Noida- 201301, Admeasuring Area 1635 Sq. Ft. (Carpet Area As Per Rera 95.214 Sq.mtrs.).	18-11-2025 Rs. 53,66,713/-	05-Apr-2022
3.	Gulista Parveen D/o Haji Maqsood (Borrower), Mohd Yunus S/o Bashir Ahmad (Co-Borrower), Osama Zaman S/o Mohd Yunus (Co-Borrower), R/o Gulshan Nagar Sharni, Po Sharni- District-Sharni, Uttar Pradesh - 247776. LHPN0001636681.	All Piece and Parcel of Property House Measuring 68.30 Sq. Yds./57.13 Sq. Meter, Situated At Gulshan Nagar, Tehsil & District- Sharni, Uttar Pradesh Executed By 1. Iklakh S/o Sh. Abdull Latif, 2. Shahawaj S/o Iklakh In Favour of 1. Mohamad Yunus S/o Bashir Ahmad 2. Osama Zaman S/o Mohamad Yunus As Per Document No. 4832 Dated 10-04-2023. Bounded By- North: Property of Petrol Pump, South: Shop of Irfan., East: Road, West: Property of Ganshyam.	19-11-2025 Rs. 31,54,188.98/-	08-Nov-2025

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: November 27, 2025, Place: Noida, Sharni Authorized Officer, ICICI Home Finance Company Limited

FEDBANK FINANCIAL SERVICES LIMITED

Registered Office: Unit No. 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Pasopli, Mumbai - 400087

PUBLIC NOTICE FOR AUCTION CUM SALE OF IMMOVABLE PROPERTIES

30 days' Notice of Sale of Immovable Secured Asset Assets is hereby given by Fedbank Financial Services Limited (Secured Creditor) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules 2002. The undersigned as Authorized Officer of Secured Creditor has taken over the possession of the Secured Asset(s) under SARFAESI Act 2002.

Notice is hereby given to the Public in general and in particular to the Borrowers/Co - Borrowers/Guarantors that the below described immovable property mortgaged/charged to the Secured Creditor, Fedbank Financial Services Limited, the possession of which has been taken by the Authorised Officer of Fedbank Financial Services Limited, Secured Creditor, will be sold on "As is where is", "As is what is" and "whatever there is" on 05/01/2026 from 10 am to 10.30 am, for recovery of Rs. 39,69,073.12/- (Rupees Thirty Nine Lakhs Sixty Nine Thousand Seventy Seven and Twelve Paises Only) i.e., Rs. 35,15,377.15/- (Rupees Thirty Five Lakhs Fifteen Thousand Three Hundred Seventy Seven and Fifteen Paises Only) in FEDDLHAP0522985 and Rs. 4,53,695.97/- (Rupees Four Lakhs Fifty Three Thousand Six Hundred Ninety Five and Ninety Seven Paises Only) in FEDDLH08L052382 as on 14.10.2024 with interest and expenses thereon from 15/10/2024 due to Fedbank Financial Services Limited, Secured Creditor, from Ms. Divya Chauhan (Borrower), Mr. Virender Singh Chauhan (Co-Borrower).

DESCRIPTION OF THE IMMOVABLE PROPERTY

Entire First Floor, without roof rights, with exclusive rights of front and rear balcony, with joint right to use the common staircase and common passage, with right to park one car along with a Two-wheeler in the still parking, area of above said building, with rights to install T.V. Antennae & Water Tank etc. on the roof top of the Top Floor, right to inspect the above and enjoy the stair case and common passage area of the above said property having total covered area of 665 Sq. Ft. with the undivided share in the Land of Building with the right to use lift according to 1/4th share of maintenance /AMC/ electricity of the common area, constructed upon Residential Plot No. -2981, Block - J, Area Measuring 87 Sq. Yds. (72.50 Sq. Mtrs.) Sainik Colony, Sector -49, Faridabad, Haryana, and bounded as under On or towards North : 24 Ft. Wide Road, On or towards East : Plot No. 2892, On or towards South : Other Property, On or towards West: Plot No. 2980

RESERVE PRICE (IN RS.)	Rs. 38,62,000/- (Rupees Thirty Eight Lakhs Sixty Two Thousand Only)
EARNEST MONEY DEPOSIT (IN RS.) THROUGH DD/PORTGS IN FAVOR OF 'FEDBANK FINANCIAL SERVICES LIMITED'	Rs. 3,86,200/- (Rupees Three Lakhs Eighty Six Thousand Two Hundred Only)
BID INCREMENTAL AMOUNT	Rs. 50,000/- (Rupees Fifty Thousand Only)
LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS WITH SEALED OFFER/ TENDER WITH EMD	Till 3rd January, 2026 latest by 05:00 P.M. at - Fedbank Financial Services Limited, Opposite Kirti Nagar Metro Station, 2nd Floor, A/8, AMC No - 63, Rama Road, Delhi - 110015
INSPECTION OF PROPERTIES	30th December, 2025 Before 5 PM
LAST DATE FOR PAYMENT OF 25% OF ACCEPTED HIGHEST BID FOR CONFIRMED SUCCESSFUL BIDDER (INCLUSIVE OF EMD)	The payment should be made latest by next working day from the date of bid confirmation
LAST DATE FOR PAYMENT OF BALANCE 75% OF HIGHEST BID	Within 15 days from the date of bid Confirmation

For detailed terms and conditions of the sale, please refer to the link provided in Fedbank Financial Services Limited (FEDFINA) Secured Creditor's website i.e. www.fedbank.com & Link https://www.fedbank.com/public-notice-for-auction-cum-sale/ under Auction For any enquiry, information, support, procedure and training kindly coordinate with Authorised Officer of Fedbank Financial Services Limited is / are Mr. Ravi Kumar - 7310564238, Email Id- ravikumar@fedbank.com.

Date: 27/11/2025 Place: Faridabad Sd/- (Authorised Officer) Fedbank Financial Services Limited

FORM A

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MIS JUST ABOUT MOVIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Just About Movies Private Limited
2. Date of incorporation of corporate debtor	20/04/2007
3. Authority under which corporate debtor is incorporated/registered	ROC-Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45400DL2007PTC162354
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No.-502, 502-A, 5 th Floor 23 Barakhamba Road, Narain Manzil, New Delhi, India - 110001.
6. Insolvency commencement date in respect of corporate debtor	25 th November 2025 (Order uploaded on 26 th November, 2025)
7. Estimated date of closure of insolvency resolution process	24 th May 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA, Anil Kashi Drolia IBBI/IPA-001/IP-02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-508, Ekta, Woods, Raheja Estate, Kulpwadi, Borivali East, Near National Park, Mumbai Suburban, Maharashtra 400066. Email: anikdrolia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302-304 Regent Chambers, Jammal Bajaj Marg, Nariman Point, Mumbai, Maharashtra 400021. Email ID: cirp.jampl@gmail.com
11. Last date for submission of claims	10 th December 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of M/s Just About Movies Private Limited on 25th November 2025 (Order uploaded on 26th November 2025). The creditors of M/s Just About Movies Private Limited are hereby called upon to submit their claims with proof on or before 10th December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: CA, Anil Kashi Drolia
Date: 27th November 2025
Place: Mumbai IBBI/IPA-001/IP-02327/2020-2021/13482

Government of Jharkhand DEPARTMENT OF AGRICULTURE, ANIMAL HUSBANDRY & CO-OPERATIVE (ANIMAL HUSBANDRY DIVISION) Jharkhand, Ranchi.

e-TENDER FOR RATE CONTRACT OF VETERINARY MEDICINES FEED SUPPLEMENTS & CHEMICALS

e-Tender No.-03/2025-26

Online e-Tenders are invited from manufacturers having minimum 03 (Three) years' experience in manufacturing and marketing for supply of veterinary medicines, feed supplements and Chemicals for Veterinary Dispensaries, Veterinary Hospitals, Pet-Clinics, Referral Veterinary Hospitals and others institutions situated at different Districts of Jharkhand under Two Bid System (Technical - 1 & Financial - 2)

- After publication of the N.I.T., the interested bidders may download tender documents along with terms & conditions from the Website: <https://www.jharkhandtenders.gov.in> and <https://www.jharkhand.gov.in> but submit only through NIC-e-tender portal <https://www.jharkhandtenders.gov.in>.
- Loan Licensee/Sole Distributor/Third party manufacturer etc. need not to apply.
- Disclosure of rate other than financial bid will disqualify the bidder.
- Estimated Contract Value- Approx Rs. 2.65 Cr. (Rupees Two Crore Sixty Five Lakh).
- Validity Period - The period of rate contract will be for one year, which shall not exceed for two years.
- Each bidder, will have to deposit Earnest Money Rs. 5.30 Lakh/- (Rupees Five Lakh Thirty Thousand), online mode of any Scheduled Banks in favor of Director Animal Husbandry, Jharkhand payable at Ranchi.
- All uploaded documents should be legible/ readable if not tender may be rejected. Unsigned uploaded with documents will be rejected.
- The under mentioned schedule is fixed; however, the undersigned reserves the right to change the date of activities in case of any exigencies through a notice in the government website viz & Notice Board at official address Director, Animal Husbandry, Pashupalan Bhawan, Hesarag, Hatia Ranchi Pin- 834003.

Sl. No.	Date of Floating of Tender	25-11-2025
2	Download of tender document will start from	26-11-2025
3	Online Submission of bid will start from	26-11-2025
4	Date of Pre Bid Meeting	02-12-2025
5	Last date of online bid submission	10-12-2025
6	Last date for submission of sample, literature or brochure of product (by hand)	10-12-2025
7	Date of Opening of Technical bid	11-12-2025
8	Date of Opening of Financial bid	To be Declared later

PR 367095 (Animal Husbandry)25-26'D Deputy Director (PD) Nodal Officer Procurement Cell Directorate of Animal Husbandry Jharkhand, Ranchi-834003.

STATE BANK OF INDIA

STRESSED ASSETS RECOVERY BRANCH

Authorized Officer's Details:
Name: Sri. Vivek Raina
Mobile No: +91-8197025366
Landline No. (Office): 080-25943678
E-mail Id: sbi.05173@sbi.co.in

Building No.11/90, 3rd Floor, Near Old Shivaji Theatre, OPP: Trustwell Hospital, J.C. Road, Bengaluru-560002.
Contact: CCO Sri. Dayanand M Nagashetty, Mob: 9008844891. Tel:080-2594-3678/3663. Email: sbi.05173@sbi.co.in

Appendix- IV-A [See Proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrowers/Guarantors/Mortgagor that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of State Bank of India, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 29.12.2025 for recovery of Rs. 1,26,15,266 (Rupees One Crore Twenty Six Lakhs Fifteen Thousand Two Hundred Sixty Six Only) as on 24.11.2025 and further interest at contractual rate from 25.11.2025 with incidental expenses, costs, charges etc due to the State Bank of India, Secured Creditor from the Borrower Mr. Ravish Ranjan S/o Shri Ayvesh Sharma, The reserve price, earnest money deposit, bid increment amount and last date for receipt of EMD will be as under: -

Property No.	Reserve Price (Below which the property will not be sold)	EMD - Earnest Money Deposit	Bid increment amount	Time & date of e Auction	Last day for submission of EMD along with KYC documents
Flat No. C-003, 3BHK, SBA 1482 Sq Ft G F "LINEA SUNFLOWER"	Rs. 82,26,000/-	Rs. 8,22,600/-	Rs. 50,000/-	10:00 am to 4:00 pm on 29.12.2025	28.12.2025 up to 4:00 PM

SECURED INTEREST

DESCRIPTION OF PROPERTY (Immovable asset)		Reserve Price (Rs.)
Tender No.: SBI/SARB/2025-26/150 Name of the Title Deed Holder: Mr. Ravish Ranjan S/o Shri Ayvesh Sharma SCHEDULE 'A' PROPERTY: All that place and parcel of residential converted land bearing Sy.No.115/4 (Conversion Order No. BD:is:ALN(S)SR(KT)233/2004-05 issued by the Deputy Commissioner, Bangalore, dated 03.03.2005), in all measuring 1 Acre & 20guntas, Situated at Kengeri Village, Kengeri Hobli, Bangalore South Taluk, presently comes under BBMP limits, vide BBMP Khatha No.4857/115/4, Ward No.198-Hemmigepura, together with all rights, appurtenances whatsoever, whether underneath or above the surface and bounded on the East by: Yelamma Temple and Vidyaapeetha land, West by: Road, & Maramma Temple land and remaining portion of land retained by Owner, North by: Buddanna's land, South by: KR. Timmaiah's land and remaining portion of land retained by Owner	Property ID: SBIN 200050618207	82,26,000.00
SCHEDULE 'B' PROPERTY: Flat No. C 003 in Ground Floor in the Apartment building known as "LINEA SUNFLOWER" having a super built up area of 1482 Sq.ft., and containing 3 Bedroom along with an exclusive right to use terrace area of 129 Sq.ft., attached to the flat along with One Exclusive right of use of Covered Car park bearing No. C-003 (super built up area includes the proportionate share in the common area such as passages, lobbies, lifts, staircase and other areas of common use)		
SCHEDULE 'C' PROPERTY: All that piece and parcel of the undivided share of 729.00 Sq.ft, in the "A" Schedule Property		

The sale shall be subject to provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Security Interest (Enforcement) Rules, 2002.

For further details regarding inspection of the property the intending bidder may contact the Authorized Officer, State Bank of India, Stressed Assets Recovery Branch, Building No.11/90, III Floor, Opp. Trustwell Hospital, Near Old Shivaji Theatre, J.C Road, Bengaluru -560 002 Telephone: 080-2594-3678/3663 or Bank's approved Resolution Agent, M/s. Inicio Advisory and Financial Services Pvt. Ltd., Bangalore, Representative: Sri Vijay Durgal Mobile No. 9663903911

To the best of knowledge of the Authorized Officer, & as per available information there is no encumbrance on any of the above said properties. For detailed terms and conditions of the sale, please refer to the link provided in PSB Alliance Pvt Limited, <https://baanknet.com>, and www.sbi.co.in.

NOTE: Sale of property is brought under "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" condition, any dues affecting the property such as Electricity Bill, Water Bill, pending charges with respect of Association, Transfer of E-Khatha and Property Tax etc., has to be borne by the auction purchaser.

Sd/-
Chief Manager & Authorized Officer
State Bank of India,
Stressed Assets Recovery Branch, Bengaluru

Place: Bengaluru
Date: 24.11.2025

UMMEED HOUSING FINANCE PVT. LTD

CIN:U68922HR2016PTC057894
Registered office at: 2009-2014, 20th Floor, Magnum Global Park, Sector-58, Gurugram (Haryana)-122002

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

As the loan account become NPA therefore authorised officer u/s 13(2) the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued 60 days demand notice to Borrower/Applicant/Guarantor/Mortgagor as given in the table. According to the notice if the borrower does not deposit the entire amount within the 60 days, the amount will be recovered from auction of mortgage property/Secured assets mentioned below. Therefore the borrowers are informed to deposit the entire loan amount along with the future interest and expenses within 60 days from the date of demand notice, otherwise under the provision of 13(4) and 14 of said act, the authorised officer is taking possession for sale of the mortgage property/ secured assets as given below.

Borrowers to take note that after receipt of this notice in terms of 13(13) of the act, 2002, you are prohibited and restrained from the transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.

Borrowers' attentions are attracted towards sec-13(8) R/W rule 3(5) of the security Interest (enforcement) Rule, 2002 Act that the borrower shall be entitled rendered their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist

Sr. No.	Name of Borrower/ Applicant/ Guarantor/Mortgagor	Date and Amount of Demand Notice U/S 13(2)
1.	L.LALA RAM SHARMA S/O DURGA PRASAD (BORROWER) 2.ANGOORI DEVI S/O LALA RAM SHARMA (CO-BORROWER) BOTH RESINDING AT: BADI PORA, HATHRAS, UTTAR PRADESH-204214 LOAN AMT: LXAGR02924-250037356 LOAN AGREEMENT DATE: 25-MAY-2024 LOAN AMT. SANCTION AMOUNT OF RS. 825000BUT DISBURSE AMOUNT OF RS. 790799.	08-NOV-2025 RS.847904/- (RUPEES EIGHT LAKHS FORTY SEVEN THOUSAND NINE HUNDRED FOUR ONLY) AS ON 08-NOV-2025 FURTHER INTEREST AND OTHER CHARGES FROM THE DATE 08-NOV-2025
2.	SUNIL KUMAR GAUTAM S/O MOOL CHAND GAUTAM (BORROWER) 2.LOKAESH GAUTAM S/O MOOL CHAND GAUTAM (CO-BORROWER) 3.SWEETY W/O SUNIL KUMAR GAUTAM (CO-BORROWER) ALL ABOVE RESIDING AT:90, PUSHP VIHAR COLONY, PAKHSE-1, MAHOLI MATHURA, UTTAR PRADESH-201004 LOAN NO. LXMH0282-230022659 & LXMH04424-250037947 LOAN AGREEMENT DATE: 20-FEB-2023 & 12-JUN-2024 LOAN AMT RS.600000+3000000/-	11-NOV-2025 RS.522571+291533/- TOTAL AGGREGATE AMOUNT OF RS.814104/- (RUPEES EIGHT LAKHS FOURTEEN THOUSAND ONE HUNDRED FOUR ONLY) AS ON 11-NOV-2025 FURTHER INTEREST AND OTHER CHARGES FROM THE DATE 12-NOV-2025
3.	1.CHAND. S/O BASHLUDEEN (BORROWER) 2.TASLEEM S/O BASHLUDEEN (CO-BORROWER) 3.NAKEEM S/O BADARUDDIN (CO-BORROWER) 4.BADARUDDIN S/O NAWAB (CO-BORROWER) 5. KALLO W/O BADARI KHAN (CO-BORROWER) ALL ABOVE RESIDING MOHALLA VANI, ISRAIL, ARHERA, AGRA, UTTAR PRADESH-281110. ALSO AT: MU VANI ISRAIL, ARHERA AGRA U.P.283118 LOAN NO. LXAGR02818-19000242 LOAN AGREEMENT DATE: 31-AUG-2018	11-NOV-2025 RS.321089/- (RUPEES THREE LAKS TWENTY ONE THOUSAND EIGHTY NINE ONLY) AS ON 11-NOV-25 + FURTHER INTEREST AND OTHER CHARGES FROM THE DATE 12-NOV-2025

DESCRIPTION OF MORTGAGE PROPERTY- ALL THAT PART AND PARCEL OFFRESIDENTIAL HOUSE MEASURING AREA 50 SQ. YARDS I.E 41.80 SQ. METERS BUILT ON PART OF PLOT NO. 7A, OUT OF KHASRA NO. 1800, SITUATED AT RADHA KUNJ COLONY, MALZA POIYA, TEHSIL ETMADPUR & DISTRICT AGRA, UTTAR PRADESH. BOUNDARIES AS: EAST- PLOT OF OTHER WEST-PLOT OF OTHER, NORTH-RASTA 20 FEET WIDE, SOUTH-PLOT OF OTHER.

DESCRIPTION OF MORTGAGE PROPERTY- ALL THAT PART AND PARCEL OFFRESIDENTIAL PROPERTY SITUATED AT MALZA BANI ISRAILWARD NO-20, FATEHPUR SIKARI, TEHSIL-KIRAWALI DISTRICT-AGRA, UTTAR PRADESH, MEASURING AREA 37.11 SQ. MTRS. BOUNDARIES AS : EAST- HOUSE OF SIRDAR KURASHI, WEST- HOUSE OF KALLU, NORTH-HOUSE OF JAFAR, SOUTH-ROAD 3 MTRS. WIDE & HOUSE OF KALLU.

Place: Gurugram Authorise Officer Mr. Gaurav Tripathi Mo-9650055701
Date : 27.11.2025 For Ummeed Housing Finance Pvt. Ltd.

STATE BANK OF INDIA

STRESSED ASSETS RECOVERY BRANCH

Authorized Officer's Details:
Name: Sri. Vivek Raina
E-mail Id: sbi.05173@sbi.co.in
Mobile No: 8197025366
Land Line No. (Office): 080-25943678

APPENDIX - IV A
[See proviso to rule 8(6)]
E AUCTION SALE ON 29.12.2025
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-auction Sale Notice for Sale of Immovable Assets under Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 Read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers/Guarantors/Mortgagor that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of State Bank of India, Secured Creditor, will be sold on "As is Where Is", "As is What Is" and "Whatever There Is" basis on 29.12.2025 for recovery of Rs.1,01,40,142.00 (Rupees One Crore One Lakh Forty thousand One Hundred Forty Two Only) as on 17.11.2025 and further interest at contractual rate from 18.11.2025 with incidental expenses, costs, charges etc., due to the State Bank of India, Secured Creditor from the Borrower Mr. Deepak Rajkumar S/o Mr. Raj Kumar Khelen & Mrs. Jasmine Kshetrirayum W/o Mr. Deepak Raj Kumar

Property No.	Reserve Price (Below which the property will not be sold)	Earnest Money Deposit (EMD)	Bid increment amount	Time & Date of e-Auction	Last date for submission of EMD along with KYC documents
Apartment No. 107 in the First-Floor situated in the Residential Complex "PARTH OYSTER"	Rs.58,00,000/-	Rs.5,80,000/-	Rs.25,000/-	From 10.00 a.m. to 4.00 p.m. on 29.12.2025	28.12.2025 up to 4.00 P.M.

DESCRIPTION OF IMMOVABLE PROPERTY

(Immovable asset)

Tender No:SBI/SARB/2025-26/147
Property ID: SBIN200056531325
Name of the Title Deed Holder: Mrs. Jasmine Kshetrirayum W/o Mr. Deepak Raj Kumar and Mr. Deepak Rajkumar S/o Mr. Raj Kumar Khelen

SCHEDULE 'A' PROPERTY :
ITEM-1: All that piece and parcel of immovable property bearing Khata No. 295/293/292 of Bruhat Bangalore Mahanagara Palike, Old No.292 & No.293/1 of Byatryanapura City Municipal Council and situated at Jakkur Gramatana, Yelahanka Hobli, Bangalore North Taluk measuring east to West 63 feet, North to South (120+115)/2 feet in all measuring 7403 sq feet and bounded on: East by: Property belonging to Sri. Subbarayappa West by: Property belonging to Sri. Jayaramaiah & Brothers, North by: Property belonging to Sri Ramachandrappa, South by: Property belonging to Smt.Chikka Akkayamma

ITEM-II :All that piece and parcel of property bearing Khata No.294/292/291/290 of Bruhat Bangalore Mahanagara Palike, Old Khata No.293/291/290 and 294/292/291 of Byatryanapura City Municipal Council, measuring about 10,206 sq.feet, situated at Jakkur Village, Yelahanka Hobli, Bangalore North Taluk, and bounded on:East by: Property belonging to Smt. Akkayamma and Smt. Kempamma,West by: Property belonging to Sri. Muniyappa and Kempamma, North by: Property belonging to Sri P.Ramachandrappa South by: Property belonging to Smt. Akkayamma and Smt. Kempamma

ITEM-III :All that piece and parcel of Residential Property bearing Khata No. 360-1/358/357 of Bruhat Bangalore Mahanagara Palike, situated at Jakkur Gramatana, Yelahanka Hobli, Bangalore North Taluk, earlier Khata No. 360/358/357 Issued by the Byatryanapura City Municipal Council, measuring East to West (14.5+23.5)/2 feet North to South (32+31)/2 feet (East 32 feet, West 31feet), and bounded on:East by: Jakkur, Yelahanka Road, West by: Property belonging to Sri Munianjanappa alias Abbaiah now Sri. Subbarayappa, North by: Property belonging to Sri Rama, S/ Sri.Hemanna, South by: Property belonging to Smt. Muniyamma

ITEM-IV : All that piece and parcel of Residential Property bearing Khata No.359/357/356 of Bruhat Bangalore Mahanagara Palike, situated at Jakkur Gramatana, Yelahanka Hobli, Bangalore North Taluk, earlier Kaneshumari No.240/465/270, measuring East to West 30feet, and North to South 30 feet, totally measuring 900sq feet and bounded on: East by: Property belonging to Smt. Anandamma, West by: Property belonging to Smt. Akkayamma, North by: Property belonging to Sri Munianjanappa alias Abbayappa, South by: Property belonging to Sri Angathathi Muniyappa.

SCHEDULE 'B' : (Description of Property hereby conveyed)
Item No.1: a) Residential Apartment: Apartment No. 107 in the First-Floor measuring built up area of about 1050square feet, consisting of Two Bed Rooms, bathrooms, Hall, Kitchen, situated in the Residential Complex "PARTH OYSTER"

Appurtenances: Along with exclusive right to one covered car parking space, in the still floor of the building.

Item No.2: An undivided 0.21% equivalent to 449sq. feet share in the land comprised in the Schedule "A" Property (The said Apartment has RCC Roofing, Vitrified Tiles with Aluminum Windows).

The sale shall be subject to provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Security Interest (Enforcement) Rules, 2002.

For further details regarding inspection of the property the intending bidder may contact the Authorized Officer, State Bank of India, Stressed Assets Recovery Branch, Building No.11/90, III Floor, Opp. Trustwell Hospital, Near Old Shivaji Theatre, J C Road, Bengaluru -560 002 Telephone: 080-2594-3678/3663 or Bank's approved Resolution Agent, M/s Sri Vari, Bangalore Representative: Sri. Mohan, Mobile No. 9916804586

To the best of knowledge of the Authorized Officer, & as per available information there is no encumbrance on any of the above said properties. For detailed terms and conditions of the sale, please refer to the link provided in PSB Alliance Pvt Limited, <https://baanknet.com> and www.sbi.co.in.

NOTE: Sale of property is brought under AS IS WHERE IS", AS IS WHAT IS" and "WHATEVER THERE IS" condition, any dues affecting the property such as Electricity Bill, Water Bill, pending charges with respect of Association, Transfer of E- Khatha and Property Tax etc., has to be borne by the auction purchaser.

Sd/- Chief Manager & Authorised Officer
State Bank of India

Place: Bengaluru
Date: 21.11.2025

HDFC BANK

We understand your world

HDFC Bank Limited

Branch: 2nd & 3rd Floor, Premier Plaza, 106, Rajpur Road, Opp. Astley Hall, Dehradun, Uttarakhand-248 001, Tel. : 18002100018
CIN : L65920MH1994PLC008016 Website : www.hdfcbank.com

The Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023 (HDFC) issues E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken as described in column (D) by the Authorised Officer of HDFC Bank Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below :

Notice is hereby given to Borrower /Mortgagor(s) / legal heirs, legal representatives (whether known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) /Mortgagor(s) (since deceased), as the case may be, indicated in Column (A) under proviso to Rule 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms and conditions of the sale, please refer to the link provided in HDFC Bank Limited Secured Creditor's website i.e. www.hdfcbank.com

Sl. No.	(A) Name(s) of Borrower(s)/Mortgagor(s)/ Guarantor(s) (Legal Heirs and Legal Representatives (whether known or unknown) Executor(s), Administrator(s), Successor(s) and Assign(s) of the respective Borrower(s) and Assign(s) of the respective Mortgagee(s) / Guarantor(s) (since deceased), as the case may be.	(B) Outstanding dues to be recovered (Secured Debt) (Rs.)	(C) Description of the Immovable Property / Secured Asset (1 Sq. Mtr. is equivalent to 10.76 Sq.Ft.)	(D) Type of Possession	(E) Location	(F) Reserve Price (Rs.)	(G) Date of Inspection of Secured Asset & Time	(H) Last date of submission of bids	(I) Earnest money deposit (Rs.)	(J) Date of Auction and time
1	Mr. Manoj Kumar (Borrower) Mrs. Sangeeta Vishnoi (Co-Borrower)	Rs. 15,43,640/- due as on 29.02.2024	All that Part and Parcel of Property Being Ek Kita Makaan On Khasra No 406/1/1, Vake Gram Jaspur Khurd, Tehsil Kashipur, District Udham Singh Nagar Alongwith Construction Thereon Both Present & Future With Measurements: East 25 Feet, West 25 Feet, North 24 Feet, South 24 Feet, Admeasuring Plot Area: 55.76 Sq. Mtr. / 600 Sq. Ft. & Covered Area: 72.30 Sq. Mtr. / 778 Sq. Ft., which is Bounded And Butted As Under: East-Rasta 20 Feet Wide, West-Property Seller, North - Property Seller, South -Property Seller	Physical	Kashipur	13,75,000/-	15.12			